

new branch licensing policy of Reserve Bank, banks are encouraged to devote greater attention to specified area of operation though they can operate, to a limited extent in other areas so as to enable them to develop a measure of regional responsibility. Banks having a regional character are not being allowed to open branches in far-flung areas but are required to concentrate on their own area of operation or in adjoining deficit areas on a selective basis.

**Case of M/s. Amin Chand Pyarelal and Shri Jit Paul**

1326. SHRI KALYAN ROY: SHRI  
BHOLA PRASAD: SHRI SYED  
SHAHEDULLAH:

Will the Minister of FINANCE be pleased to state:

(a) whether the injunction granted by the Calcutta High Court restraining the Enforcement Directorate from proceeding further against M/s. Amin Chand Pyarelal and Shri Jit Paul has since been vacated; and

(b) if so, what is the progress of the proceedings taken against them?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The injunction granted by the Calcutta High Court restraining the Enforcement Directorate from proceeding further against M/s. Amin Chand Pyarelal and Shri Jit Paul in respect of the Show Cause Notice issued to them on 18-5-1978 for selling £42,998-14-1 @ Rs. 32 per pound in contravention of Sections 4(1) and 4(2) of Foreign Exchange Regulation Act 1947 has not yet been vacated. Efforts are being made to have the injunction vacated.

(b) In view of (a) above, the question does not arise.

**Prosecutions launched by Enforcement Directorate**

1327. SHRI SYED SHAHEDULLAH: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 1102 given in the

Rajya Sabha on the 1st August, 1978 and state:

(a) whether investigation in case\* against M/s. Pillman Aircraft Company, Bombay and M/s. Surrendra Overseas Limited, Calcutta has been completed and if so, what are the details of these cases;

(b) if the answer to part (a) above be in the negative what are the reasons of delay; and

(c) the number of fresh cases filed by Enforcement Directorate and C.I. in this connection in between 1979 to 1980?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) The investigations by the C.B.I. and the Directorate of Enforcement have been completed in respect of M/s. Surrendra Overseas Ltd., Calcutta and a Show Cause Notice dated 17-3-1979 has been issued to M/s. Surrendra Overseas Ltd., Calcutta and its Directors/Executives, by the Enforcement Directorate for violation of the provisions of Sections 4(1), 5(1)(a) and 5(1) (b) of the Foreign Exchange Regulation Act 1947, involving a sum of £ 42,268.70. However, further proceedings have been held in abeyance in view of an interim injunction issued by the Calcutta High Court in a writ petition filed before it by M/s. Surrendra Overseas Ltd.

The investigation report of the C.B.I. in the case of M/s. Pillman Aircraft Company, Bombay has been received and is being processed in the Enforcement Directorate. It will not be in the public interest to disclose further details at this stage.

(c) One Show Cause Notice as above was issued to M/s. Surrendra Overseas Ltd. and its Directors/Executives in 1979.